- (iii) One Hundred and Fifty-ninth Report on 'Repeal and Amendment of Laws: Part I.'
- (iv) One Hundred and Sixtieth Report on 'Amendment to the All India Council for Technical Education Act, 1987' (Act 52 of 1987).
- (v) One Hundred and Sixty-first Report on 'Central Vigilance Commission and Allies Bodies.'
- (vi) One Hundred and Sixty-second Report on 'Review of Functioning of Central Administrative Tribunal; Customs, Excise and Gold (Control) Appellate Tribunal and Income-tax Appellate Tribunal.'
- (vii) One Hundred and Sixty-third Report on 'The Code of Civil . Procedure (Amendment) Bill, 1997.'
- (viii) One Hundred and Sixty-fourth Report on 'The Indian Divorce Act (IV of 1869).'
  - (ix) One Hundred and Sixty-fifth Report on 'Free and Compulsory Education for Children.'
  - (x) One Hundred and Sixty-sixth Report on 'The Corrupt Public Servants (Forfeiture of Property) Bill.'
- (xi) One Hundred and Sixty-seventh Report on 'The Patents (Amendment) Bill, 1998.'
- (xii) On Hundred and Sixty-eighth Report on 'The Hire-Purchase Act, 1972.'
- (xiii) One Hundred and Sixty-ninth Report on 'Amendment of Army, Navy and Air Force Acts.'
- (xiv) One Hundred and Seventieth Report on 'Reform of the Electoral Laws.'

[Placed in Library for (i) to (xiv) See No. LT-17/99 to 30/99]

- I. Report and Accounts (1997-98) of Hindustan Copper Ltd., Calcutta and related papers.
- II. Notifications of the Ministry of Mines and Minerals.

THE MINISTER OF MINES AND MINERALS (SHRI NAVEEN PATNAIK): Sir, I lay on the Table—

- i. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619 of the Companies Act, 1956:—
- (a) Annual Report and Accounts of the Hindustan Copper Limited, Calcutta, for the year 1997-98, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.
- (c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library for (a) to (c) See No. LT-109/99]
- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Mines and Minerals (Department of Mines), under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
  - (i) G.S.R. 397 (E) dated 1.6.99 publishing the Mining Leases (Modification of Terms) Amendment Rules, 1999.
  - (ii) G.S.R. 398 (E) dated 1.6.99 publishing the Granite Conservation and Development Rules, 1999. [Placed in Library for (i) and (ii) See No. LT-31/99]

## Report and Accounts (1997-98) of Central Wakf Council, New Delhi and related papers

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report of the Central Wakf Council, New Delhi, for the year 1997-98.
- (b) Annual Accounts of the Central Wakf Council, New Delhi, for the year 1997-98, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library for (a) to (d) See No. LT-32/99]

## Report and Accounts (1997-98) of Press Council of India, New Delhi and related papers

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (a) Nineteenth Annual Report and Accounts of the Press Council of India, New Delhi, for the year 1997-98, together with the Auditor's Report on the Accounts.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above [Placed in Library for (a) and (b) See No. LT-125/99]